

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, February 18, 2014/Magha 29, 1935 (Saka)

No. 354

**11.01 A.M.**

### **1. Obituary Reference**

The Speaker made reference to the passing away of Shri Bheem Singh Patel, member of the Tenth Lok Sabha

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.02 A.M.**

### **2. Starred Questions**

Starred Question No. 341 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.  
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 342–360 were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 3769–3871, 3873–3969 and 3971–3998 were laid on the Table.

## 12.00 Noon

### 4. Papers to be laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2012-2013:-

- (i) Indian Red Cross Society, New Delhi.
- (ii) All India Institute of Medical Sciences, New Delhi.
- (iii) National Institute of Naturopathy, Pune.
- (iv) Central Council for Research in Siddha, Chennai.

(2) A copy each of the following Notifications (Hindi and English versions) issued under Section 6 of the All India Institute of Medical Sciences Act, 1956 and All India Institute of Medical Sciences (Amendment) Act, 2012:-

- (i) S.O. 3577(E) published in Gazette of India dated 3<sup>rd</sup> December, 2013, making certain amendments in the Notification No. S.O.2012(E) dated 2<sup>nd</sup> July, 2013.
- (ii) S.O.162(E) published in Gazette of India dated 22<sup>nd</sup> January, 2014, nominating the members, mentioned therein, to the All India Institute of Medical Sciences, Raipur.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2012-2013.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2007-2008.
  - (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2012-2013.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2012-2013.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2012-2013, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2012-2013.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2012-2013.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2012-2013.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2012-2013.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2012-2013.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 2012-2013.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2012-2013.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2012-2013.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2012-2013.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2012-2013.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2012-2013.

- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Foreigners Act, 1946:-
- (i) The Foreigners (Tribunals) Amendment Order, 2013 published in Notification No. G.S.R. 770(E) in Gazette of India dated 10<sup>th</sup> December, 2013.
  - (ii) The Registration of Foreigners (Amendment) Rules, 2013 published in Notification No. G.S.R. 598(E) in Gazette of India dated 6<sup>th</sup> September, 2013.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2011-2012 and 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2011-2012 and 2012-2013.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights (PCR) Act, 1955, for the year 2012.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
- (i) Report of the National Commission for Scheduled Caste in to the incidents of caste based discrimination and harassment at the All India Institute of Medical Sciences, New Delhi, for the year 2008.
  - (ii) Explanatory Memorandum on the recommendations contained in the

Report of the National Commission for Scheduled Castes in to the incidents of caste based discrimination and harassment at the All India Institute of Medical Sciences, New Delhi, for the year 2008.

- (32) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 30 of 2013)-Compliance Audit of Army and Ordnance Factories for the year ended March, 2012 under Article 151(1) of the Constitution.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homeopathy, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homeopathy, Kolkata, for the year 2012-2013.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2012-2013.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2012-2013.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.



- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2012-2013.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2012-2013.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
- (i) The Ministry of Home Affairs, National Investigation Agency, Inspector General, Deputy Inspector General, Superintendent of Police, Additional Superintendent of Police and Deputy Superintendent of Police (Group 'A' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 673(E) in Gazette of India dated 7<sup>th</sup> October, 2013.
- (ii) The Ministry of Home Affairs, National Investigation Agency Inspector and Sub-Inspector (Group 'B' posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 451(E) in Gazette of India dated 2<sup>nd</sup> July, 2013.
- (iii) The Ministry of Home Affairs, National Investigation Agency (Programmer and Assistant Programmer) Group 'A' and Group 'B'

posts Recruitment Rules, 2013 published in Notification No. G.S.R. 660(E) in Gazette of India dated 26<sup>th</sup> September, 2013.

- (iv) The Ministry of Home Affairs, National Investigation Agency Constable (Group 'C' Post) Recruitment Rules, 2014 published in Notification No. G.S.R. 72(E) in Gazette of India dated 31<sup>st</sup> January, 2014.

(43) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Unlawful Activities (Prevention) Act, 1967:-

(i) The Investigation of High Quality Counterfeit Indian Currency Offences Rules, 2013 published in Notification No. G.S.R. 661(E) in Gazette of India dated 27<sup>th</sup> September, 2013.

(ii) The Investigation of High Quality Counterfeit Indian Currency Offences (Amendment) Rules, 2013 published in Notification No. G.S.R. 780(E) in Gazette of India dated 18<sup>th</sup> December, 2013.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2012-2013.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Grape Processing Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Grape Processing Board, New Delhi, for the year 2012-2013.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49)\* A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2011-2012.
  - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (50)\* Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51)\* A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
- (a)
    - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2011-2012.
    - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2012-2013.
    - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (52)\* Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

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\*At 12.13 P.M.

- (53) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a)
  - (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
  - (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2012-2013.
  - (ii) Annual Report of the RITES Limited, Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
  - (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
  - (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2012-2013.
  - (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
  - (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2012-2013.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
  - (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2012-2013.
  - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (54) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2012-2013, for the year 2012-2013.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2013-2014.
- (58) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 28 of 2013)- Administration of

Penalty and Prosecution, Department of Revenue, for the year ended March, 2012.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 29 of 2013)-Performance Audit of the Network Projects of Council of Scientific and Industrial Research for Tenth Five Year Plan, Department of Scientific and Industrial Research, for the year ended March, 2012.
- (iii) Report of the Comptroller and Auditor General of India-Union Government Defence Services (Navy) (No. 31 of 2013)-Performance Audit of Planning and Management of Refits of Indian Naval Ships for the year ended March, 2013.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 32 of 2013)(Autonomous Bodies)-Performance Audit of Employees' Provident Fund Organisation, Ministry of Labour and Employment for the year ended March, 2012.

## **5. Financial Committees (2012-13) – A Review**

Secretary-General laid on the Table a copy each in Hindi and English version of the "Financial Committees (2012-13) – A Review".

## **6. Reports on the participation of Indian Parliamentary Delegation at the 128<sup>th</sup> and 129<sup>th</sup> Assemblies of the Inter-Parliamentary Union (IPU).**

Secretary-General laid the Reports (Hindi and English versions) of the 128<sup>th</sup> and 129<sup>th</sup> Assemblies of the Inter-Parliamentary Union (IPU).

## **7. Reports of the Committee on Estimates**

Shri Francisco Sardinha presented the following Reports (Hindi and English Versions) of the Committee on Estimates (2013-14):-

- (1) 35<sup>th</sup> Report on 'Development of Tourism' pertaining to the Ministry of Tourism and Ministry of Culture.
- (2) 36<sup>th</sup> Report on 'National Afforestation Programme' pertaining to the Ministry of Environment and Forests.

## **8. Minutes of the Sitzings of Committee on Estimates**

Shri Francisco Sardinha laid the following minutes and extracts of minutes (Hindi and English versions) of the sittings of the Committee on Estimates:-

- (1) Minutes of the 1<sup>st</sup> sitting of the Committee on Estimates (2013-14).
- (2) Extracts of Minutes of the 5<sup>th</sup> sitting of the Committee on Estimates (2013-14).
- (3) Extracts of Minutes of the 18<sup>th</sup> sitting of the Committee on Estimates (2013-14).
- (4) Extracts of Minutes of the 23<sup>rd</sup> sitting of the Committee on Estimates (2013-14).

## **9. Reports of Committee on Public Undertakings**

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings: -

- (1) 32<sup>nd</sup> Report on Action Taken by the Government on the Observations / Recommendations contained in the 24<sup>th</sup> Report on Bharat Sanchar Nigam Limited.
- (2) 33<sup>rd</sup> Report on Action Taken by the Government on the Observations / Recommendations contained in the 23<sup>rd</sup> Report on Export of Gold Jewellery by MSTC Limited based on Audit Para No. 17.2 of Report No. 3 of 2011-12 of the Comptroller and Auditor General of India.

**10. Procedural Minutes of the Sittings of Committee on Public Undertakings held during the Fifteenth Lok Sabha**

Shri Jagdambika Pal laid on the Table the following Procedural Minutes (Hindi and English versions) of the Sittings of the Committee on Public Undertakings held during the Fifteenth Lok Sabha:-

- (1) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2009-2010).
- (2) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (3) Minutes of the 4<sup>th</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (4) Minutes of the 7<sup>th</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (5) Minutes of the 15<sup>th</sup> Sitting of the Committee on Public Undertakings (2010-2011).
- (6) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2011-2012).
- (7) Minutes of the 5<sup>th</sup> Sitting of the Committee on Public Undertakings (2011-2012).
- (8) Minutes of the 7<sup>th</sup> Sitting of the Committee on Public Undertakings (2011-2012).
- (9) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (10) Minutes of the 4<sup>th</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (11) Minutes of the 9<sup>th</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (12) Minutes of the 25<sup>th</sup> Sitting of the Committee on Public Undertakings (2012-2013).
- (13) Minutes of the 1<sup>st</sup> Sitting of the Committee on Public Undertakings (2013-2014).



**11. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Gobinda Chandra Naskar presented the 35<sup>th</sup> Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in National Thermal Power Corporation (NTPC) pertaining to the Ministry of Power.

**12. Action Taken Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Gobinda Chandra Naskar laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapters I and V of the Fifth Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the 24<sup>th</sup> Report (14th Lok Sabha) on the subject "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Kendriya Vidyalaya Sangathan (KVS) and Kendriya Vidyalayas and Navodaya Vidyalayas Samiti (NVS) and Navodaya Vidyalayas" pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).

**13. Report of Standing Committee on Agriculture**

Shri Basudeb Acharia presented the 58<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Agriculture on "National Agricultural Research System – An Evaluation" pertaining to Ministry of Agriculture (Department of Agricultural Research and Education).

**14. Statement of Standing Committee on Agriculture**

Shri Basudeb Acharia laid on the Table the Action Taken Statement (Hindi and English versions) on 52<sup>nd</sup> Report of the Standing Committee on Agriculture.

**15. Report of Standing Committee on Defence**

Shri Raj Babbar presented the 22<sup>nd</sup> Report (Hindi and English versions) of the Standing Committee on Defence on 'Threat perception and preparedness of the Forces including incursion on borders, coordination mechanism with the Central Armed Police Forces and border connectivity through Road, Air and Rail'.

**16. Statements of Standing Committee on External Affairs**

Dr. Bhola Singh laid on the Table the following Final Action Taken Statements (English and Hindi versions) of the Standing Committee on External Affairs:-

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter-I and Chapter-V of the 18<sup>th</sup> Action Taken Report on the recommendations contained in the 13<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2012-2013.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter-I and Chapter-V of the 22<sup>nd</sup> Action Taken Report on the recommendations contained in the 20<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2013-2014.

### **17. Reports of Standing Committee on Railways**

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) 24<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations contained in the 19<sup>th</sup> Report of the Standing Committee on Railways (15<sup>th</sup> Lok Sabha) on 'Passenger Amenities and Passenger Safety in Indian Railways'.
- (2) 25<sup>th</sup> Report on the subject 'Ongoing and Pending Railway Projects, with special emphasis on Projects in the North-East Region'.

### **18. Statement of Standing Committee on Rural Development**

Smt. Sumitra Mahajan laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Rural Development on Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 43<sup>rd</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on 'Computerization of Land Records' in respect of the Ministry of Rural Development (Department of Land Resources).

### **19. Reports of Standing Committee on Coal and Steel**

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 52<sup>nd</sup> Report on the Subject, "Marketing and Transportation of Steel by Public Sector Steel Companies" pertaining to the Ministry of Steel.
- (2) 53<sup>rd</sup> Report on Action Taken by the Government on the Observations / Recommendations contained in the 38<sup>th</sup> Report of the Committee on "Review of Export of Iron Ore Policy" pertaining to the Ministry of Steel.

## **20. Report of Standing Committee on Social Justice and Empowerment**

Shri Hemanand Biswal presented the 44<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2013-14) on the subject "Working of Ashram Schools in Tribal Areas" of the Ministry of Tribal Affairs.

## **21. Report of Standing Committee on Commerce**

Prof. Sk. Saidul Haque laid on the Table the 114<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on 'Activities and Functioning of India Trade Promotion Organisation'.

## **22. Statements by Ministers**

- (1) The Minister of Road Transport and Highways and Minister of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 193rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2013-14), pertaining to the Ministry of Road Transport and Highways.
- (2) The Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 37th Report of the Standing Committee on Labour on 'Welfare of legal heirs of deceased workers of Rourkela Steel Plant – A case study', pertaining to the Ministry of Steel.
- (3) The Minister of Mines laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 34th Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Mines.
- (4) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 20th Report of the Standing

Committee on External Affairs on Demands for Grants (2013-14), pertaining to the Ministry of External Affairs.

- (5) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 49th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Ministry of Food Processing Industries.

### **12.12 P.M.**

#### **23. Motion**

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on 17<sup>th</sup> February, 2014 subject to modification that the recommendation regarding items at Serial Nos. 1, 2 and 3, already disposed of by the House, be omitted."

The motion was adopted.

### **12.13 P.M.**

#### **24. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Charles Dias regarding need to declare Anglo-Indian community as a minority community and nominate a representative of the community in the National Commission for Minorities.

- (2) Shri Ponnam Prabhakar regarding need to establish LPG Bottling Plant Unit in Karimnagar district, Andhra Pradesh.
- (3) Shri N.S.V. Chitthan regarding need to declare Dindigul district in Tamil Nadu as drought-hit and take all the necessary steps for providing relief to the affected farmers in the district.
- (4) Shri Rajaiah Siricilla regarding need to construct a four lane road from Yadgirigutta to Eturunagaram in Andhra Pradesh.
- (5) Shri Satpal Maharaj regarding need to enhance the wages of Grameen Dak Sewaks and employees engaged in Sarva Siksha Abhiyan and BSNL on contract basis.
- (6) Shri S.S. Ramasubbu regarding need to release funds for linking Thamirabharani river to Karumeni and Nambi rivers in Tamil Nadu.
- (7) Shri Ratan Singh regarding need to connect Deeg, Kaman, Jurhera and Palwal with National Highway between Bharatpur and Delhi and also provide a direct road link to Bharatpur from Dholpur.
- (8) Smt. Sumitra Mahajan regarding need to enhance the amount of insurance cover provided to depositors by the Deposit Insurance and Credit Guarantee Corporation
- (9) Shri Raosaheb Danve Patil regarding need to take stringent measures to curb tax evasion in the country.
- (10) Shri Devji M. Patel regarding need to provide rail connectivity to Sirohi district of Rajasthan.
- (11) Shri Shailendra Kumar regarding need to augment railway services in Kaushambi parliamentary constituency, Uttar Pradesh.
- (12) Shri Gorakh Prasad Jaiswal regarding need to allocate funds for repair of National Highways in Uttar Pradesh and construct a bridge across river Ghagra between Barhaj and Mau in Deoria Parliamentary Constituency, Uttar Pradesh.
- (13) Shri R. Thamaraiselvan regarding need to confer 'Bharat Ratna' Award on Dr. Kalaignar Muthuvel Karunanidhi, the former Chief Minister of Tamil Nadu.

- (14) Adv. A. Sampath regarding need to establish a film museum at Chirayinkeezhu in Thiruvananthapuram district of Kerala in honour and memory of Late Prem Nazir, the famous Malayalam movie actor of yesteryears.
- (15) Shri P. Lingam regarding need to release funds for scholarships for pre-matric, post- matric SC/ST students and PhD scholars of the Universities in Tamil Nadu.

### **12.14 P.M.**

#### **25. Announcement by the Speaker**

The Speaker made the following announcement:-

"Hon'ble Members I have received a notice of Motion of No-Confidence in the Council of Ministers from Shri G. V. Harsha Kumar. I am duty bound to bring the notice before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notice could not be brought before the House as it was not in order.

**12.14 P.M.**

**26. Government Bill – Passed**

*The Andhra Pradesh Reorganisation Bill, 2014*

Time Taken:1 Hr. 28 Mts.

The motion for consideration of the Bill was moved by Shri Sushil Kumar Shinde.

*(Due to interruptions, Lok Sabha adjourned at 12.16 P.M.  
and re-assembled at 12.45 P.M.)*

**12.45 P.M.**

Shri Sushil Kumar Shinde resumed his speech.

*(Due to continued interruptions, Lok Sabha adjourned at 12.47 P.M.  
and re-assembled at 3.00 P.M.)*

**3.00 P.M.**

Shri Sushil Kumar Shinde resumed his speech.

Smt. Sushma Swaraj and Shri S. Jaipal Reddy took part in the debate.

The following members laid their written speeches on the Table:-

1. Shri S.K. Bwiswmuthiary
2. Shri Shailendra Kumar
3. Shri Dara Singh Chauhan
4. Prof. Saugata Roy
5. Shri Madhu Goud Yakshi
6. Shri Gurudas Dasgupta
7. Shri Sudip Bandyopadhyay
8. Shri P.L. Punia
9. Shri Suresh Kumar Shetkar
10. Smt. Panabaka Lakshmi
11. Shri Ponnamm Prabhakar
12. Dr. (Smt.) Botcha Jhansi Lakshmi
13. Dr. Mahendrasinh P. Chauhan
14. Shri Kirit Premjibhai Solanki
15. Shri Arjun Meghwal
16. Dr. Vivekanand



The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Amendment Nos. 39 and 40 to Clause 5 were moved by Prof. Saugata Roy. The Speaker put the amendments to the vote of the House. The opinion of the Speaker as to the decision of the House on the question on being challenged, the Speaker made the following observation:-

"Hon'ble Members, in my opinion the Division is being unnecessarily claimed. Therefore, under proviso to sub-rule(3) of the Rule 367, I am going to direct the Members who are for 'Aye' and those who are for 'No' to rise in their places and, on a count being taken, I shall declare the determination of the House. Members who are not in their places will not be considered for the purpose of the count."

On count being taken, the result was as follows:-

Ayes 29, Noes 230.

Amendment No. 44 to clause 5 was moved by Shri Asaduddin Owaisi.

On count being taken, the result was as follows:-

Ayes 6, Noes 235.

The amendments Nos. 39, 40 and 44 were accordingly negatived and clause 5 was adopted.

Clause 6 was adopted, as amended.

Amendment No. 45 to clause 7 was moved by Shri Asaduddin Owaisi.

On count being taken, the result was as follows:-

Ayes 24, Noes 169.

The amendment was accordingly negatived and Clause 7 was adopted.

Clause 8 was moved and in the opinion of the Speaker as to the decision of the House on the question, being challenged, a count was taken and the result was as follows:-

Ayes 169, Noes Nil

Clause 8 was accordingly adopted.

Clauses 9 to 14 were adopted.

Clause 15 was adopted, as amended.

Clause 16 was adopted.

Clause 17 was adopted, as amended.

Shri Sushil Kumar Shinde moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 7 to the Andhra Pradesh Reorganisation Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 17A was adopted.

New Clause 17A was also adopted.

Clause 18 was adopted, as amended.

Clause 19 was dropped.

Clause 20 was adopted, as amended.

Clause 21 was adopted, as amended.

Clause 22 was dropped.

Clause 23 was adopted, as amended.

Clause 24 was adopted, as amended.

Clause 25 was adopted, as amended.

Clause 26 was adopted, as amended.

Clause 27 was adopted, as amended.

Clauses 28 to 31 were adopted.

Clause 32 was adopted.

Clause 33 was adopted.

Clauses 34 to 46 were adopted.

Clause 47 was adopted, as amended.

Clause 48 was adopted.

Clause 49 was adopted.

Clauses 50 to 54 were adopted.

Clause 55 was adopted.

Clauses 56 to 59 were adopted.

Clause 60 was adopted.

Clauses 61 to 72 were adopted.

Clause 73 was adopted, as amended.

Clauses 74 and 75 were adopted.

Clause 76 was adopted.

Clause 77 was adopted.

Clause 78 was adopted, as amended.

Clauses 79 and 80 were adopted.

Clause 81 was adopted, as amended.

Clauses 82 and 83 were adopted.

Clause 84 was adopted, as amended.

Clauses 85 to 90 were adopted.

Clause 91 was adopted, as amended.

Clauses 92 and 93 were adopted.

Clause 94 was adopted, as amended.

Clause 95 was adopted.

Clause 96 was adopted, as amended.

Clauses 97 to 109 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted, as amended.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule was adopted.

The Sixth Schedule was adopted, as amended.

The Seventh Schedule was adopted, as amended.

The Eighth Schedule was adopted.

The Ninth Schedule was adopted, as amended.

The Tenth Schedule was adopted, as amended.

The Eleventh Schedule was adopted, as amended.

The Twelfth Schedule was adopted.

The Thirteenth Schedule was adopted, as amended.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Sushil Kumar Shinde.

The motion was adopted and the Bill, as amended, was passed.

**4.24 P.M.**

*(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M.  
on Wednesday, the 19<sup>th</sup> February, 2014.)*

**S. BAL SHEKAR,  
Secretary-General.**